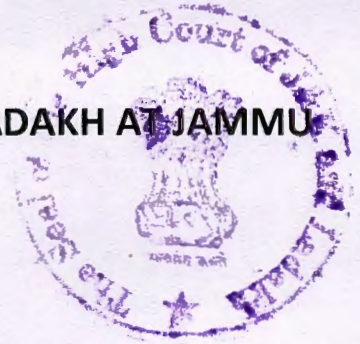


HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU

(Office of the Registrar Judicial)

File No.:- MA 338/2013



Titled

National Insurance Co. Ltd.

V/s

Paramjit Kour and others

..... Petitioner(s)/Appellant(s)

..... Respondent(s)

Notice to the respondent (s): -

4. Mandeep Singh Vaidi W/o Jaswant Singh R/o
A.G.Transport Nagar,Delhi.
(Owner of the vehicle no.HR55B 7282).

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 28.08.2023 9.00 A.M. or the next working day if 28.08.2023 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 18th day of August, 2023 at Jammu.

Registrar Judicial
High Court of J&K and Ladakh
Jammu
18-8-23

No.:- 9341

Dated:- 18-8-23

Copy of the above forwarded to:

1. The Editor Tribune, Delhi for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 7465720 dated 01.08.2023 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.

Registrar Judicial
High Court of J&K and Ladakh
Jammu
18-8-23